

[Hafiz Muhammad Ibrahim]

assistance from the Centre in accordance with the instructions issued by the Ministry of Finance.

Shri Braj Raj Singh (Firozabad): So many people have died. There is danger of the railway property. It is a direct responsibility of the Centre.

Mr. Speaker: I was also hearing and the hon. Minister went on reading page after page. Of course about those details we were not anxious. In spite of this long statement, the hon. Member gets up and says so many people have died. Some people have died. But what can be done? There is no purpose of the hon. Member automatically getting up even after a statement. I am really surprised at this. We will proceed to the next business.

Shri Braj Raj Singh: I seek your protection. At least the railway property is the direct responsibility of the Minister.

Mr. Speaker: Does the hon. Member want to become the Railway Minister? ... (Interruptions). Order, order. I am really sorry. We are all here representatives working as a team. There is no meaning in thinking as if the Ministers are not at all responsible, and as if the Opposition alone is responsible for everything. Whatever statement might be made, whatever steps are taken, still the Opposition Member has to get up and say: this has not been done. I will allow an opportunity of discussion if really I find it necessary. Unfortunately, the flood situation is very bad. Merely by one question nothing happens. You may say that 73 people have died according to your calculation and they may say that only 72 people have died according to their calculation. What is the use of such a discussion?

Shri Braj Raj Singh: It is not only Punjab or Orissa where the floods have taken a toll. In U.P. also there

is very heavy damage. We are spending so much funds on the flood control and you may please ask the Minister, whenever such floods occur, to inform the House about the extensive damage caused to the people. That is my point.

Mr. Speaker: Order, order. **Shri Satya Narayan Sinha.**

11.13 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing Monday, the 5th September, 1960, will consist of:

1. Further consideration and passing of the Drugs (Amendment) Bill, 1960, as passed by **Rajya Sabha.**

2. Consideration and passing of the following Bills:

Customs Duties and Cesses (Conversion to Metric Units) Bill, 1960;

Banking Companies (Second Amendment) Bill, 1960;

Delhi Primary Education Bill, 1960, as passed by **Rajya Sabha;**

Indian Museum (Amendment) Bill, 1960, as passed by **Rajya Sabha;**

Indian Aircraft (Amendment) Bill, 1960, as passed by **Rajya Sabha;** and

Prevention of Cruelty to Animals Bill, 1960, as passed by **Rajya Sabha.**

3. Discussion on the Ninth Annual Report of the Union Public Service Commission, on a motion

to be moved by the Minister of State in the Ministry of Home Affairs, on Monday, the 5th September, at 3 P.M.

4. Discussion on the Report of the Direct Taxes Administration Enquiry Committee, 1958-59 and the memorandum of dissent, comments and recommendations by Shri G. P. Kapadia on the Report, laid on the Table of the House on the 21st December, 1959 on a motion to be moved by Sardar Iqbal Singh and others on Tuesday, the 6th September, at 3 P.M.

5. Discussion on the situation created by floods in Orissa recently and the statement made by the Minister of Irrigation and Power in Lok Sabha on the 25th August, 1960 on a motion to be moved by H. H. Maharaja Pratap Keshari Deo and others on Wednesday, the 7th September, at 3 P.M.

6. Discussion on the Report of the Tariff Commission on the Cost Structure of Sugar and fair price payable to the Sugar Industry and the Government Resolution No. 49-1/59-SV-387 dated the 4th April, 1960 thereon, laid on the Table of the House on the 6th April, 1960 on a motion to be moved by Shri Rajendra Singh and others, on Thursday, the 8th September, at 3 P.M.

Shri P. S. Daulta (Jhajjar): Sir, on a point of order. When a Member draws the attention of the hon. Minister to specific points and the points are not stated in the statement, is he not entitled to ask questions? I have drawn the specific attention of the Government to these deaths and the relief work by the Centre and the conditions in rural Rohtak where it is draining. All officers are in Rohtak where there is no such drain. Where the drain comes in, in Rural Rohtak, none of the officers are there. I stayed there for two nights and I called the attention of the Minister to Jhaj-

jar and other places where this drain goes. Where there is a small breach, all the officers go and they are standing there. Where all these drains pour their water—I have seen it for three days—nobody goes there. When I call the attention of the Government and move adjournment motions, they do not reply. I want to know what is the number of casualties in Jhajjar, what is the relief of the Centre and why rural Rohtak is not cared for.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I can understand the hon. Member feeling strongly about what is happening. But he is requiring detailed information every day. I do not think that helps the relief either. We are taking every possible step. All night large number of forces work; they are sent there—engineers and others—from Ambala, from Punjab and from Delhi.

Shri P. S. Daulta: They are all in Rohtak. I bet if one single personnel has gone to rural Rohtak.

Shri Jawaharlal Nehru: I cannot obviously answer; it is a technical question. There is a General in command of these operations. He utilises his forces—whatever he has—engineers and others.

Mr. Speaker: There is no point of order in this. When I allow a detailed statement to be made, questions are put. On calling attention notices, I want the hon. Minister not to answer a single question but to make only a general statement. He takes time. He has made an elaborate statement. Only in very exceptional cases, I will allow questions and no hon. Member has a right to ask questions after a statement is made. If, thereafter, he says that he wants a discussion and if it is such an important matter, I shall consider it. So far as this matter is concerned, it is a technical matter and the Army is in charge of it—soldiers and others are there. It must be left to them to

[Mr. Speaker]

decide as to which to safeguard first and which not. We are not entering into a discussion about the engineering and other details. It appears from time to time from the questions that are put by some of the Opposition Members—I cannot say all of them—that there is no Government at all. They want to displace the Government, even with respect to such details as these. I am really surprised at this. The Government are doing everything that is possible. But to say: why did you not go to this nullah and close it and so on—I cannot allow this. I am really sorry.

Shri Jaipal Singh (Ranchi West—Reserved—Sch. Tribes): The hon. Minister of Parliamentary Affairs has told us that on Wednesday the 7th we shall be discussing the Orissa floods. May I suggest that all the floods can be discussed?

Mr. Speaker: The Orissa floods are serious. There may be Punjab floods also. But by putting in the floods in some other parts of the country, you minimise the importance of the Orissa floods. Let us address ourselves to it. If there is an hon. Member from Orissa, I do not think he will agree to it.... (Interruptions). No more representation so far as this is concerned. I am not going to allow the proceedings to be interrupted for anything that is not on the Order Paper. The hon. Minister of Finance.

11.20 hrs.

BANKING COMPANIES (SECOND AMENDMENT) BILL*

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): Sir, I beg to move for leave to introduce a Bill further to amend the Banking Companies Act, 1949.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Banking Companies Act, 1949.”

The motion was adopted

Dr. B. Gopala Reddi: Sir, I beg to introduce the Bill.

Shri Jaipal Singh: I am sorry to interrupt you again but may I venture to say that no hon. Members of Parliament from the State of Orissa would have any objection to include Punjab floods also in the discussion?

Mr. Speaker: It throws open for discussion many things. Shall we discuss Punjab floods also while discussing Orissa floods?

An Hon. Member: Yes, Sir.

Mr. Speaker: It is impossible. Generally, you can talk about.... (Interruptions).

An Hon. Member: Rohtak is in Punjab.

Mr. Speaker: Shri Satya Narayan Sinha.

11.21 hrs.

**BUSINESS ADVISORY COMMITTEE
FIFTY-FIFTH REPORT**

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

“That this House agrees with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 2nd September, 1960.”

Shri Braj Raj Singh (Firozabad): There is no mention in this about the time fixed for the discussion on the motion for the price fixation?